

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 91/TT/2022

Date: 22.7.2022

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) Revision of Transmission Tariff for 2004-09 tariff block, 2009-14 tariff block, (ii) Truing up of Transmission tariff for 2014-19 tariff block and (iii) Determination of Transmission tariff for 2019-24 tariff block

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.8.2022 :

- a) Copy of approved RCE-IV.
- b) Whether any of the asset covered in the instant petition has been decapitalized/ asset not in use during 2014-19 and 2019-24 periods? If yes, provide the details such as date of decapitalization/asset not put to use, gross block and cumulative depreciation till the date of de-capitalization. Also, submit form – 10B.
- c) Clarify the scope of work covered in the instant petition. Whether the entire scope of work defined has been completed and whether the entire scope is covered in the instant petition. Details/ status of remaining under construction elements/ assets covered in the transmission system/ project, if any, may be provided.

- d) Clarify the status of downstream system of the asset covered under in the instant petition.
- e) With regard to additional capitalization in 2014-19 and 2019-24 period, clarify submit the following:
- I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. Details in the following format with regard to additional capitalization claimed during 2014-19 and 2019-24 period:-

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge (year-wise)	Reversal (year-wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2014 / 31.3.2024
					2014-19 / 2019-24 period	2014-19 / 2019-24 Period	2014-19 / 2019-24 Period	
						-	-	-

TL/SS/Communication Systems etc.

^Works deferred for execution, contract amendment - please specify

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Asstt. Chief (Legal)